N THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-33/252/ND//2018

In the matter of:

Dhawan Leasing (P) Ltd.

....PETITIONER

SECTION:

Under Section 252

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned Company Secretary for the petitioner is present and represents that an advance copy of the Appeal/Petition along with Annexure has been duly served on the Respondent /ROC and also to the Income tax authorities.

In relation to the same, a proof has been annexed at Page No.141-142 of the typed set of documents filed along with the Petition/Appeal.

Upon service of notice, the respondent/ROC is present and seeks time for filing its response to the Appeal/petition.

Taking into consideration the said representation, 4 weeks time is granted to the Respondent ROC to file its observations/objections, if any. Similarly, Income tax Department is directed to file its response/observations in relation to the Appeal/Petition. In the meanwhile, the authorized representative of the Petitioner is directed to hand over a copy of Appeal/Petition to the Standing Counsel, Ms. Lakshmi Gurung, who is appearing before this Tribunal for Income tax matters within a period of one week.

Post the matter on 21.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 15.1.2018